

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.I**

APPEAL NO.ST/89434/2014

(Arising out of Order-in-Original No.14/ST/2014/C dated 30/06/2014
passed by the Commissioner of Central Excise, Customs & Service Tax,
Nagpur)

Shri Vinod N. Maniyar : **Appellant**

VS

CCE & ST, Nagpur : **Respondent**

Appearance

None for Appellant
Shri.M Suresh, Dy. Comm. (AR) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)
Hon'ble Shri P Anjani Kumar, Member (Technical)

Date of hearing : 17/12/2018
Date of decision : 17/12/2018

ORDER NO.

Per : Dr. D.M. Misra

1. None present for the appellant despite notice.
2. Learned AR for the Revenue submits that the matter has been listed several times, i.e. on 28/02/18, 02/04/18, 01/05/18, 29/05/18, 02/07/18, 03/08/18, 17/09/18, 12/10/18, 06/11/18 and 17/12/18. All these occasions none appeared for the appellant nor any request for adjournment.

3. We find that the appellant is not serious in pursuing his appeal, consequently, the appeal is dismissed.

(Pronounced and dictated in court)

(P Anjani Kumar)
Member (Technical)

(D.M. Misra)
Member (Judicial)

PJ